

ITEM NO.1708

COURT NO.7

SECTION II REVISED

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 43842/2025

CHHEETAR SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R.

IA No. 221543/2025 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 19-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ATUL S. CHANDURKAR
[IN CHAMBER]

For Petitioner(s) Mr. Abhay Prakash Sahay, Adv.
Mr. Venugopal Abhay, Adv.
Mr. Krishnagopal Abhay, Adv.
Mr. Alok Raj, Adv.
Ms. Ruhi Ruhanvi, Adv.
Ms. Anita Kanungo, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. The present applicants have been convicted for the offence punishable under Sections 302, 147 to 149 of the Indian Penal Code. They have been sentenced to suffer life imprisonment. They seek exemption from surrendering.
2. Perused the averments made in the application. In paragraph '3' of the said application, the age of the

applicants has been indicated to be 82 years, 71 years, 81 years, 85 years and 77 years respectively. In these peculiar facts, the prayer(s) made in the application seeking exemption from surrendering is granted till the listing of the proceedings before the Court.

3. The I.A. is allowed and disposed of.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(MANOJ KUMAR-II)
COURT MASTER (NSH)

ITEM NO.1708

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 43842/2025

CHHEETAR SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R.

IA No. 221543/2025 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 19-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ATUL S. CHANDURKAR
[IN CHAMBER]

For Petitioner(s) Mr. Abhay Prakash Sahay, Adv.
Mr. Venugopal Abhay, Adv.
Mr. Krishnagopal Abhay, Adv.
Mr. Alok Raj, Adv.
Ms. Ruhi Ruhanvi, Adv.
Ms. Anita Kanungo, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. The present applicants have been convicted for the offence punishable under Sections 302, 147 to 149 of the Indian Penal Code. They have been sentenced to suffer life imprisonment. They seek exemption from surrendering.

2. Perused the averments made in the application. In paragraph '3' of the said application, the age of the applicants has been indicated to be 82

years, 71 years, 81 years and 77 years respectively. In these peculiar facts, the prayer(s) made in the application seeking exemption from surrendering is granted till the listing of the proceedings before the Court.

3. The I.A. is allowed and disposed of.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(MANOJ KUMAR-II)
COURT MASTER (NSH)